



2026:AHC:39232-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2038 of 2026

Sumit Kesarwani

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Kumar Srivastava, Kuldeep Kumar Gupta
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, Sri Alok Kumar, learned counsel for the petitioner has made a statement at the Bar that in the instant case, the petitioner has already been arrested and as such, he does not further intend to press the writ petition and seeks to withdraw it.
3. In view of the statement made, this writ petition is dismissed as withdrawn.

February 20, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)